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O.A. No.941/05

Order dated. 27.10.06

Heard Mr. S.N. Satpathy, Ld. Counsel for the Applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

The applicant has filed this O.A challenging his order of suspension. Counter has been filed by the Respondents stating that the order of suspension has already been revoked and the applicant joined on 14.03.06. Hence, the prayer of the applicant that he should be reinstated in service by quashing his order of suspension has become infructuous.

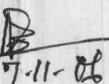
As regard to the prayer of the applicant that he should be paid all service and financial benefits retrospective, it is open to him to make a representation to his authority who shall consider the same and pass appropriate orders.

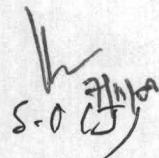
Order dt. 27-X-06

With the above the O.A is disposed of.

Copy of Order  
may be given to  
both Counsel -

D.P.S.  
MEMBER (ADMN.)

  
7.11.06

  
S.O (CJ)